

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTINGS: BILASPUR**

**Original Application No.203/351/2018**

Bilaspur, this Tuesday, the 17<sup>th</sup> day of April, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**

S.K. Sahayata Sr. A.O.(TR) Age 60  
Office of the General Manager  
Telecom District Raipur (C.G.)  
R/s Gulabvatika Mahavir Nagar  
Anmol Bazar ke Bich Raipur

**-Applicant**

(By Advocate –**Shri Alok Rishi**)

**V e r s u s**

1. The Director (HR)  
BSNL Corporate Office  
BSNL Bhawan  
Janpath New Delhi 110001

2. The Chief General Manager  
Telecom Circle Bharat Sanchar Nigam  
Limited, Raipur Chhattisgarh 492007

3. The Chief General Manager  
Telecom & Disciplinary Authority  
Chhattisgarh Circle Raipur  
Chhattisgarh 492001

4. The Principal General Manager  
Telecom District New Administrative Building  
Telephone Exchange, Fafadih, Raipur  
Chhattisgarh 492001

**-Respondents**

(By Advocate –**Shri Sandeep Dubey**)

### **O R D E R (Oral)**

The applicant is a retired employee. He was posted as Senior Account Officer (TRA) under the respondent-department.

**2.** Learned counsel for the applicant submits that the applicant has been served with a memorandum of charge sheet on 08.01.2016 (Annexure A-2) for the misconduct in the work done in the previous place of duty Ambikapur.

**3.** The inquiry office conducted the inquiry and submitted his report on 17.11.2017 (Annexure A/3) and has exonerated him with all three articles of charges. The Chief General Manager Telecom disagreed with the inquiry report vide memorandum dated 06.12.2017 (Annexure A-4). The applicant made representation which was turned down and order of penalty has been imposed by the disciplinary authority on 24.01.2018 (Annexure A-6). Thereafter the applicant preferred an appeal dated 02.02.2018 (Annexure A-1). However, the same has not been considered and decided despite reminder for the same.

**4.** He further submits that this Original Application may be disposed of with a direction to the competent authority of the respondents to consider and decide the applicant's appeal in a time bound fashion.

5. Shri Sandeep Dubey, learned counsel appears on behalf of respondent-department on receipt of advance copy of the O.A. and submits that he has no objection if this O.A. is disposed of in the above manner.

6. Accordingly, without going into the merits of the case, this Original Application is disposed of, at the admission stage itself, by directing the competent authority of the respondents-department to decide the applicant's appeal as per law within 60 days from the date of receipt of a copy of this order and the decision so taken be communicated to the applicant. No costs.

**(Navin Tandon)**  
**Administrative Member**

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